<u>In the National Company Law Tribunal, New Delhi</u> Registrar

C.P. No. 56/1996

SECTION OF THE COMPANIES ACT: 397/398

In the matter of:

Shri Manish M. Sharma & Ors.

..... Petitioner

VS.

M/s. Ram Bahadur Thakur Ltd. & Ors.

..... Respondent

Order delivered on 24.10.2017

Coram: Shiv Ram Bairwa, Registrar

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For the Petitioner (s)

None Appeared

For the Respondent (s)

Shri Mithun Verghish, Advocate

Shri George K Mathew, Representative of Respondent

ORDER

C.A. No. 232/2017 has been filed by the respondents in the Company Petition for obtaining certified copies of the Title Deeds. Hon'ble Division Bench, New Delhi vide order dated 11.9.2017 has directed to the Bench officer to furnish certified copies of Title Deeds as per rules.

The original documents were kept in safe custody and the same have been produced before the undersigned. The documents are more than 100 years old and in very bad shape. There is every likelihood of damaging of the original documents while photocopying. The record be placed before the Hon'ble New Delhi Bench for perusal and directions.

List the matter before the Hon'ble New Delhi Bench (Court No. 2) on 26.10.2017.

(Shiv Ram Baırwa) Registrar